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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA.2537/2003

New Delhi this 29<sup>th</sup> day of October 2007

**Hon'ble Mr. Justice M.Ramachandran, Vice Chairman (J)  
Hon'ble Mrs. Neena Ranjan, Member (A)**

1. Shri Chandra Bhan Misra,  
S/o Shri Y.N.P.Misra,  
Section Engineer (P.Way) Etawah  
Office of :Asstt. Divisional Engineer,  
North Central Railway,  
Allahabad Division,  
Etawah (U.P.)
2. Shri Vijay Kumar Sharma,  
S/o Shri Ram Ashish Sharma,  
Section Engineer (P.Way) Tundla  
Office of : Asstt. Divisional Engineer,  
North Central Railway,  
Allahabad Division,  
Tundla (U.P.)

.... Applicants.

(By Advocate: Sh.B.S.Mainee)

Versus

1. The General Manager,  
Northern Railway, Baroda House,  
New Delhi-1.
2. The General Manager,  
North Central Railway, Allahabad.
3. The Divisional Railway Manager,  
North Central Railway, Allahabad.
4. Shri S.P.Singh,  
Section Engineer (P.Way)  
(Planning Cell)  
Principal C.E. Office,  
North Central Railway  
G.M. Headquarters Office, Allahabad.

... Respondents.

( Present : None )

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O R D E R (Oral)

(Hon'ble Mr. Justice M. Ramachandran, VC(J):

It is noticed that applicant was not able to serve notices to the private respondents in spite of taking many adjournment to serve the same. This matter has been kept pending for long time. In these circumstances, we grant leave to the applicant for withdrawing the application.

2. As the matter was pending before this Tribunal, we may observe that it may be open to the applicant to content that the delay on that count is liable to be condoned, in an event if he wishes to invoke the jurisdiction of the Tribunal on being advised to adopt such a course. Therefore OA is dismissed as withdrawn.

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(Mrs. Neena Ranjan)  
Member (A)

*DR*

(M. Ramachandran)  
Vice Chairman (J)

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